

ITEM NO.812

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)No..... of 2016  
CC No(s). 14354/2016

(Arising out of impugned final judgment and order dated 29/10/2014  
in WP No. 14326/2008 passed by the High Court Of Madras)

ASHOK LEYLAND LTD.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU AND ORS.

Respondent(s)

Date : 29/07/2016 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Ms. Sonali Basu,Adv.  
For M/s. Parekh & Co.,Adv.

For Respondent(s)

UPON being mentioned the Court made the following

O R D E R

Post on Monday, the 1<sup>st</sup> August, 2016 along with  
SLP(C)No.9326 of 2015.

(MAHABIR SINGH)  
COURT MASTER

(VEENA KHERA)  
COURT MASTER